CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 1173 of 1997

New Delhi, this the 30th day of May, 1997

Hon ble Mr. N. Sahu, Member (A)

- 1. Anil Jeet Singh, S/o Shri Avtar Singh. Draftsman, Electrical Division-13, C.P.W.D., Pushpa Bhawan, New Delhi. R/o M-273, Sarojni Nagar, New Delhi
- 2. Shri Avtar Singh, S/o Shri Puran Singh, Retired U.D.C. from C.P.W.D., Air-Conditioning Division-3, Vidyut Bhawan, New Delhi, R/o M-273, Sarojni Nagar, New Delhi (By Advocate & Shri B.R. Saini)

-Applic ants

Verses

- 1.Estate Officer-cum-Assistant Director (Litigation), Director of Estates, Government of India, Nirman Bhawan, New Delhi
- 2.Director of Estates, Government of India, Nirman Bhawan, New Delhi

-Respondents

(By Advocate & Shri R.V.Sinha)

Judgment (Oral)

Hon ble Mr. N. Sahu, Member (A)-

In this Original Application the prayer is to set aside the impugned order bearing no.CC/48/ADM/LIT/97/T_C dated 11.3.1997 (Annexure-A-1) and to restrain the respondents from evicting or dispossessing the applicant and his family members from the present accommodation bearing no. M-273. Sarojini Nagar, New Delhi.

At the time of hearing on interim matter both the counsel have taken me through the averments made in the Original Application. The fact remains that by order dated 28.2.1997 (Annexure-A-2) the applicant no.1 Anil Jest Singh has been allotted Quarter No.2593, Type 2, Netaji Nagar, New Delhi. My attention has also been drawn to the letter of the Directorate of Estate iaxthairxlatter No. M 273/SN/TCA/96 dated 28.11.96 wherein a decision has been taken to allot ad-hoc residential accommodation to the applicant no.1 Anil Jeet Singh Singh son of Shri Avtar Singh. ex-allottee of Gr.No. M 273, Sarojini Nagar, New Delhi. After

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the decision has been taken and in view of the allotment order dated 28.2.1997 it is agreed by both the counsel that there is no substantial dispute pending. The learned counsel for the applicant has drawn my attention to the payment of all arrear dues as evidenced by receipts dated 14.3.1997 making payment of Rs.2726/-, and 18.3.1997 making payment of Rs. 2, 106/-, annexted with the Original Application at pages 48 and 49 respectively. Subject to verification of these payments, the respondents are directed either to make available with complete possession of quarter already allotted vide order dated 28.2.1997 i.e. Quarter No.2593, Type 2, Netaji Nagar, New Delhi or allot any other suitable accommodation to which applicant Anil Jeet Singh is entitled to in Type-B within a period of three weeks from the date of receipt of a copy of this order. After taking the possession of the quarter so allotted, the applicant shall vacate the quarter at M-273, Sarojini Nagar, New Delhi immediately within three days. Admissible licence fee should be paid by the applicant according to law. The Original Application is disposed of. The parties shall bear their own costs.

> (N. Sahu) Member (A)